

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI S. S. GODARA, JUDICIAL MEMBER
AND
SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No.1658/PUN/2018
निर्धारण वर्ष / Assessment Year: 2013-14

Smt. Sunita Popat Nadhe, H.No.557, Nr. PCMC School, Kalewadi Gaothan, Pimpri, Pune- 411017. PAN : AKJPN8348K	Vs.	ITO, Ward- 8(3), Pune.
Appellant		Respondent

Assessee by : None
Revenue by : Shri Ramnath P. Murkude

Date of hearing : 05.09.2022
Date of pronouncement : 07.09.2022

आदेश / ORDER

PER INTURI RAMA RAO, AM:

This is an appeal filed by the assessee directed against the order of Id. Commissioner of Income Tax (Appeals)- 13, Pune dated 24.07.2018 for the assessment year 2013-14.

2. When the matter had come up for hearing, none appeared on behalf of the appellant-assessee despite due service of notice of hearing. However, a copy of Form No.5 issued by the Pr.CIT-3, Pune had been filed by Id. Sr. DR stating that the issues involved in this appeal stand settled under the Vivad Se Vishwas Scheme, 2020. The Id. DR further stated that the appeal had become academic.

3. In the circumstances, the above captioned appeal stands dismissed as infructuous.

4. In the result, the appeal filed by the assessee stands dismissed.

Order pronounced on this 07th day of September, 2022.

Sd/-
(S. S. GODARA)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 07th September, 2022.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-13, Pune.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "A" बेंच, पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.